

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 270 of 2018**

**IN THE MATTER OF:**

**Jai Mahal Hotels Pvt. Ltd. ....Appellant**

**Vs.**

**Rajkumar Devraj & Ors. ....Respondents**

**With**

**Company Appeal (AT) No. 271 of 2018**

**IN THE MATTER OF:**

**Rajkumar Vijit Singh & Anr. ....Appellants**

**Vs.**

**Rajkumar Devraj & Ors. ....Respondents**

**With**

**Company Appeal (AT) No. 329 of 2018**

**IN THE MATTER OF:**

**Rambagh Palace Hotel Pvt. Ltd. ....Appellant**

**Vs.**

**Rajkumar Devraj & Ors. ....Respondents**

**Present:**

**For Appellants: Mr. Sanjiv Sen and Dr. U. K. Chaudhary, Sr. Advocates  
with Ms. Manisha Chaudhary, Mr. Dhruv Gupta,  
Mr. Sayan Ray and Mr. Soumo Palit, Advocates**

**For Respondents: Mr. Salman Khurshid, Sr. Advocate with Mr. Abhishek  
Kumar Rao, Mr. Shailesh Suman, Ms. Bhavya Bharti  
and Ms. Tushita Ghosh, Advocates**

**ORDER**

**12.09.2019:** Heard Mr. Sanjiv Sen, Learned Senior Counsel appearing on behalf of the Appellants – ‘Rajkumar Vijit Singh & Anr.’ in Company Appeal (AT) No. 271 of 2018. Hearing is concluded. Heard Mr. Salman Khurshid, Learned Senior Counsel appearing on behalf of the Respondents. Hearing remained inconclusive.

Post these appeals for further ‘hearing’ on **16<sup>th</sup> September, 2019** at **2.00 P.M.** on the top of the list.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

sa/sk